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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

C.P.NO.338/2003 IN O.A.NO.3321/2001

Friday, this the 19th day of December, 2003

Hon'ble Shri Kuldip Singh, Member (J)
Hon'ble Shri S. K. Naik, Member (A)

Shri Deva Ram

..Applicant

(By Advocate: Shri B.S.Mainee)

Versus

1. Shri R.R.Bhandari
Secretary
Railway Board, Rail Bhawan
New Delhi
2. Shri R.R.Jaruhara
General Manager
Northern Railway
Baroda House, New Delhi
3. Shri Bincy Kumar Agarwal
Divisional Railway Manager
Northern Railway
State Entry Road
New Delhi

..Respondents

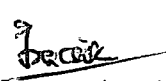
(By Advocate: Shri H.K.Gangwani)

O R D E R (ORAL)

Shri Kuldip Singh:

Learned counsel for respondents states that by an order passed on 18.12.2003, the applicant has been reinstated in service as Head Clerk in Commercial Branch, DRM Office, New Delhi and the period from 29.05.2000 to 7.12.2003 has been treated as duty.

2. In view of this, nothing further survives in the CP, which is accordingly dismissed. Notices are discharged.


(S. K. Naik)
Member (A)


(Kuldip Singh)
Member (J)

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